

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Macor Packaging Limited
2.	Date of incorporation of corporate debtor	12.08.1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74950DL1996PLC018459
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 3198/15, 4 th Floor, Gali No.1, Sangatrashan, Paharganj, New Delhi-110055, India
6.	Insolvency commencement date in respect of corporate debtor	31.07.2020. Copy of Order was made available to the IRP on 05.08.2020
7.	Estimated date of closure of insolvency resolution process	27.01.2021 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg.No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email:nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: macorpackaging.cirp@gmail.com nazim@mnkassociates.com
11.	Last date for submission of claims	19.08.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WEB LINK: https://ibbi.gov.in/home/downloads Physical Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Not Applicable in view of Column 13

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FOR THE ATTENTION OF THE CREDITORS OF MACOR PACKAGING LIMITED

Notice is hereby given that the National Company Law Tribunal New Delhi Bench IV has ordered the commencement of a corporate insolvency resolution process of the Macor Packaging Limited on 31.07.2020. Copy of order was made available to Interim Resolution Professional on 05.08.2020

The creditors of Macor Packaging Limited are hereby called upon to submit their claims with proof on or before 19.08.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Date: 06th August, 2020
Place: New Delhi


Mohd Nazim Khan
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207